

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
12-07-2024 AT 10:30 AM**

**CP(IB) No.381/95/HDB/2022**  
u/s. 95 of IBC, 2016

**IN THE MATTER OF:**

Union Bank of India

**...Petitioner**

**AND**

Shri N Sharat  
(Personal Guarantor of M/s. Thexa Pharma Pvt Ltd)

**...Respondent**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

No representation for the Creditor. Learned Counsel Ms. Vazra Laxmi for the Resolution Professional, Learned Resolution Professional Mr.P.V.B.Sudhakar Rao and Learned Counsel Ms. Sandhya Rani for the Personal Guarantor present. Though Resolution Professional report is filed since then report is sent by post through Resolution Professional returned/unserved. Let copy of the report be given to the Counsel for Personal Guarantor who is present today itself. For objections be filed in 2 weeks. Call on 07.08.2024.

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**